(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2450 e) 2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Chopra

S/O Shri Dharamvir Chopra

R/O H.No 102, Sector 2, Trikuta Nagar, Tehsil Bahu, District Jammu

vide notification No.924 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40661-68 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Abhishek Chopra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2451 et 2025/RG/LP Dated: ₹9.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shoket Hussain

S/O Shri Ghulam Hussain

R/O Village Gagrian, H.No.36, W.No.2, Tehsil Mandi, District Poonch

vide notification No. 1052 of 2022/RG dated 28.07.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40669-76 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shoket Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2452 of 9025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akshay Manhas S/O Shri Himat Singh R/O Malhota Panshai, Tehsil Bhalla, District Doda

vide notification No. 33 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40677 - 84 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akshay Manhas, Advocate

.....for information and necessary action.

Registrar Administration

Jugar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2453 4 2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Munawar Chowdhary

S/O Shri Mohd Sadeeq

R/O H.No 124, Gujjar Nagar Jammu, Tehsil & District, Jammu

vide notification No. 985 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40685-92 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Munawar Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2454 of 2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shoket Ali S/O Shri Wazir Mohd

R/O H.No 104, Habib Nagar, W.No.9, Samote, Tehsil Surankote, District Poonch

vide notification No. 1036 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40693 - 700 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shoket Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2455 of 2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Subder Ali

S/O Shri Mohd Iqbal

R/O Seripura, Tehsil Gool, District Ramban

vide notification No. 98 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40701-08 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Subder Ali, Advocate

.....for information and necessary action.

Registrar Administration

Jugar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 24566 202 RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sunil Sharma

S/O Shri Manohar Lal

R/O Sanoora, Tehsil Rajpura, District Samba

vide notification No. 93 of 2022/RG/LP DATED 24.02.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40709-16 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sunil Sharma, Advocate

.....for information and necessary action.

Registrar Administration

on Jave

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2457 of 2027RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mahjabeen Chowdhary

D/O Shri Mohammed Zarief Ud Din

R/O Near Government School Faizabad, Kalaban, Tehsil Mendhar, District Poonch.

vide notification No. 621 of 2021/RG DATED 05.07.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40717-24 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahjabeen Chowdhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2458 92029RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Misba Atiq D/O Shri Atiq Ul Rehman R/O Khwaja House Ward No.8, Tehsil Basoli, District Kathua.

vide notification No. 606 of 2021/RG dated 05.07.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 40725-32 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Misba Atiq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2459 of 2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zaheer Ahmed

S/O Shri Mohd. Muneer

R/O Chandi Marh, Tehsil Surankote, District Poonch.

vide notification No. 562 of 2021/RG/LP DATED 31.03.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40733-40 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zaheer Ahmed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2460 42025 /RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shallu Kumari

D/O Shri Roop Lal

R/O Ram Bagh, P/O Satwari, Tehsil Mandal, Distt. Jammu

vide notification No. 1148 dated 10.01.2020 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48741-48 RG/LP Dated 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shallu Kumari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2461 6 2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ankita Malhotra

D/O Shri Gopal Chand Malhotra

R/O Near Govt. I.T.I College Sumb Parel, Tehsil & Distrtict Samba.

vide notification No. 1827 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40749-56 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ankita Malhotra, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2462 of 2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umar Sahib Singh S/O Shri Kuldeep Singh

R/O H.No3, Sector 7 Lane No.1, Guru Nanak Nagar, Tehsil & District Jammu

vide notification No. 1070 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40757 - 64 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umar Sahib Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2463 of 2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Puneet Singh Charak

S/O Shri Padam Singh Charak

R/O H.No.57, W.No.7, Bassi Kalan, Tehsil Bari Brahmana, District Samba

vide notification No. 243 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40765-72 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Puneet Singh Charak, Advocate

.....for information and necessary action.

Registrar Administration

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2464 of 2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Thukstan Chondol D/O Shri Nawang Namgyal R/O Phan-PA, Khaltsi, District Leh

vide notification No. 2130 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 40773-80 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Leh
- 5. CPC e-Ccurts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Thukstan Chondol, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2465 of 2025/RG/LP Dated: 29.07.20:25

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Inderjeet Singh Manhas S/O Shri Anil Manhas R/O VPO Chakınalal, Tehsil Khour, District Jammu

vide notification No. 1869 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40781-88 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Inderjeet Singh Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2466 6/2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Haroon Rafiq S/O Shri Mohd. Rafiq

R/O Chella Mohalla Dehdhran, Tehsil Mandi, District Poonch

vide notification No. 1890 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40789-96 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Haroon Rafiq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2467 of 2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjay Sharma S/O Shri Hans Raj Sharma R/O H.No. E.P.925, Jullaka Mohalla, Tehsil & District Jammu

vide notification No. 316 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mohammad Yasin Beigh) Registrar Administration

No: 40797-804 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanjay Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2468 of 2021 RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manik Pratap Singh S/O Shri Joginder Singh R/O W.No.4, Border Road Mawa, Tehsil Rajpura, District Samba

vide notification No. 60 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40805-12 RG/LP Dated 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Manik Pratap Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2469 of 2025/RG/LP Dated? 9.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Bhagat S/O Shri Om Parkash

R/O H.N.79, Ward No.11, Dhandian Moh, Village Birshalla, Tehsil & District Doda

vide notification No. 1176 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Admi-

No: 40813-20 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Doda 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Shubam Bhagat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2470 92029RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubashir Abbas

S/O Shri Mohammad Abbas Gathwan

R/O Mohalla Dindain, Tehsil & District Doda.

vide notification No. 59 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40821-28 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mubashir Abbas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 24710/2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abid Malik

S/O Shri Majid Hussain

R/O House No.70, Lane-2, Malik Market, Channi Rama, Tehsil Bahu, District Jammu

vide notification No. 2704 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40829-36 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abid Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2472012025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Kumari D/O Shri Bhagwan Singh R/O Nagliyan, Garnai, Tehsil & District Udhampur

vide notification No. 2114 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 40837-44 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Kumari, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2473 of 2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashwani Kumar S/O Shri Om Parkash Sharma R/O V.P.O Gajansoo, Tehsil Marh, District Jammu

vide notification No. 2098 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40845-52 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ashwani Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2474 of 2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sunil Sharma S/O Shri Isher Dass

R/O Ward No.3, Salal Kotli, Tehsil & District Reasi

vide notification No. 1171 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40853-60 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sunil Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2475 of 35/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mumtaz Ali S/O Shri Bashir Ahmed R/O Mangota, Tehsil Thanna Mandi, District Rajouri

vide notification No. 878 dated 19.08.2017 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 40861-68 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mumtaz Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2476 of 2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikas Sharma

S/O Shri Ashok Kumar

R/O Ward No.4, Near Hanuman Mandir, Tehsil & District Samba.

vide notification No. 1157 of 2021/RG dated 14.09.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40869-76 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vikas Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2477 of 2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bhumika Khullar D/O Shri Ram Singh

R/O H.No 681, Lane No.5 Bhawani Nagar, Talab Tillo, Tehsil & District Jammu.

vide notification No. 739 of 2021/RG/LP dated 12.08.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40877-84 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bhumika Khullar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 24780/2025/RG/LP Dated:29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tashi Angmo

D/O Shri Sonam Paldan

R/O Domkhar near Govt. High School, Tehsil Khalsi, District Leh

vide notification No. 332 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40885-92 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Leh
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tashi Angmo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 24790/2025/RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Maqsood Ahmed S/O Shri Mohd Bashir

R/O Village Hari, Ghranchoudhria, Tehsil Surankote, District Poonch

vide notification No. 1515 of 2021/RG dated 17.12.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40893-900 RG/LP Dated: 29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Magsood Ahmed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 2480 of 2025 RG/LP Dated: 29.07.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abishek Dhar

S/O Shri Ashok Kumar Dhar

R/O H.No.8, Kanth Paristan, Safakadal, Tehsil & District Srinagar

vide notification No. 30 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 40901-08 RG/LP Dated:29.07.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abishek Dhar, Advocate

.....for information and necessary action.